

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:61
ANSWERED ON:29.07.2010
APPOINTMENT OF JUDGES
Balram Shri P.;Siricilla Shri Rajaiah

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the present system of appointment of judges in the High Courts/Supreme Court has been effective;
- (b) if not, whether the Government proposes to initiate measures to revamp the process of selection/ appointment of judges;
- (c) if so, the details thereof;and
- (d) its present status?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (d) : A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of the Lok Sabha Starred Question No. 61 for answer on 29-7-2010,

The procedure for appointment of Judges which is based on the judgement of the Supreme Court has been debated in various fora and there have been demands to change the same. However, there is, at present, no specific proposal to bring about any change in the present system of appointment of Judges in the Supreme Court and the High Courts.